

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

30

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/02/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/584/ (IB)/2017
NAME OF THE PETITIONER(S) : MITCON CONSULTANCY & ENGINEERING
SERVICES LTD
NAME OF THE RESPONDENT(S) : AL AMEEN GREEN ENERGY PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

① M. RASHAN ALI CORPORATE DEBTOR

H. Ravi

2. A. S. PRASAD SENANAYAK PETITIONER

A. S. Prasad

ORDER

Representative of the petitioner company present. Counsel for respondent present. Both the parties filed a memo praying to de-reserve the matter stating that the matter is settled between the parties in relation to the claim amount. Considering their request, the matter is dereserved.

They filed a joint memo of settlement, signed by both the parties. The memo of settlement is taken on record and forms a part of this order. Accordingly the petition is disposed of.

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(S VIJAYARAGHAVAN)
Member(Technical)

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(K ANANTHA PADMANABHA SWAMY)
Member(Judicial)

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